

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 810 of 2020**

**IN THE MATTER OF:**

**Ramachandra D. Choudhary**  
**Liquidator of M/s Oasis Tradelink Ltd. ...Appellant**

**Versus**

**Bansal Trading Company & Ors. ...Respondents**

**Present:**

**For Appellant: Mr. Prithu Parimal, Mr. Jaitegan Singh Khurana and  
Mr. Uday Bedi, Advocates.**

**For Respondents: Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya  
Srivastava and Ms. Jasleen Bindra, Advocates for  
R-2&3**

**With**

**Company Appeal (AT) (Insolvency) No. 811 of 2020**

**IN THE MATTER OF:**

**Ramachandra D. Choudhary**  
**Liquidator of M/s Oasis Tradelink Ltd. ...Appellant**

**Versus**

**Shree Umiya Traders & Ors. ...Respondents**

**Present:**

**For Appellant: Mr. Prithu Parimal, Mr. Jaitegan Singh Khurana and  
Mr. Uday Bedi, Advocates.**

**For Respondents: Ms. Bhavana Duhoon, Advocate for R-1.**

**Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya  
Srivastava and Ms. Jasleen Bindra, Advocates for R-  
2&3**

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**With**

**Company Appeal (AT) (Insolvency) No. 812 of 2020**

**IN THE MATTER OF:**

**Ramachandra D. Choudhary**

**Liquidator of M/s Oasis Tradelink Ltd.**

**...Appellant**

**Versus**

**Marshall Multiventures (I) Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Prithu Parimal, Mr. Uday Bedi, Mr. Jaitegan Singh Khurana, Advocates.**

**For Respondents: Ms. Bhavana Duhoon, Advocate for R-1.**

**Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya Srivastava and Ms. Jasleen Bindra, Advocates for R-2&3**

**With**

**Company Appeal (AT) (Insolvency) No. 815 of 2020**

**IN THE MATTER OF:**

**Ramachandra D. Choudhary**

**Liquidator of M/s Oasis Tradelink Ltd.**

**...Appellant**

**Versus**

**Shreenathji Enterprise & Ors**

**...Respondents**

**Present:**

**For Appellant: Mr. Prithu Parimal, Mr. Uday Bedi, Mr. Jaitegan Singh Khurana, Advocates.**

**For Respondents: Ms. Bhavana Duhoon, Advocate for R-1.**

**Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya Srivastava and Ms. Jasleen Bindra, Advocates for R-2&3**

**ORDER**  
**(Through Virtual Mode)**

**19.03.2021:** Ms. Bhavana Duhoon, Advocate appearing for Respondent No. 1 in Company Appeal (AT) (Insolvency) No. 811 of 2020 & 815 of 2020 submits that she has instructions to appear for Respondent No. 1 in Company Appeal (AT) (Insolvency) No. 812 of 2020 as well. She seeks and is granted two weeks' time to file reply affidavit alongwith her Vakalatnama.

Ms. Ranu Purohit, Advocate representing Respondent No. 2 and 3 in whole bunch of appeals submits that she has already filed the reply. Same are taken on record. Rejoinder, if any, may be filed by the Appellant within four weeks.

Short written submissions, not exceeding three pages, together with compilation of relevant judgements may also be filed by learned counsel for the parties alongwith the pleadings or within the same time as the case may be.

In so far as service of notice upon Respondent No. 1 in Company Appeal (AT) (Insolvency) No. 810 of 2020 is concerned, Appellant has, vide Dy. 25884 filed Affidavit of Service. A glance at the Service Affidavit would reveal that the dasti copy of notice attempted to be served through Speed Post has been returned undelivered with postal endorsement "insufficient address". Learned counsel for the Appellant submits that no other particulars/ address of Respondent No. 1 other than the one on which service was attempted is available with the Appellant.

*Company Appeal (AT) (Insolvency) No. 810 of 2020, 811 of 2020, 812 of 2020 & 815 of 2020*

We are satisfied that in the given circumstances it is not possible to effect service on Respondent No. 1 through ordinary mode. Mode of substituted service is therefore resorted to. Appellant may prepare draft notice for publication in one English and one Hindi Daily Newspaper having wide circulation in the area where the Registered Office of Respondent No. 1 is located. The draft notice shall be got vetted and approved by the Registrar. This be done within three days.

Post this batch of appeals 'for admission (after notice)' on **16<sup>th</sup> April, 2021**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*